

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21. **IA-2489/2023 in C.P.(IB)/1253(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES:

ICICI Bank Limited

Vs

Rasiklal Sankalchand Jewellers Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Shyam Kapadia a/w Mr. Ayush Rajani, Ms. Mitali Bhatt, Ms. Khushboo Shah i/b AKR Advisors, Ld. Counsel for the Applicant/Liquidator present. Mr. Shakib Dhorojiwala a/w Adv. C. Rao i/b Vidhi Partners, Ld. Counsel for the proposed Intervenors. Mr. Jayant V. Gadekar, Police Inspector, EOW, Unit – 08, Mumbai, Ld. Representative for the Respondent present.
2. On 19.07.2023, this Court had directed the EOW Department to file its reply within three weeks but till date there is no reply filed by the EOW. Today, one of its Representative (Police Inspector) appeared and sought one week's time to file reply. Time granted.
3. List this matter on **29.11.2023**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)